

Gazette of India dated the 29th April, 1972, [Placed in Library, See No. LT-4138/72.]

(d) The Neyveli Coal Mines Provident Fund (First Amendment) Scheme, 1972, published in Notification No. G.S.R. 512 in Gazette of India dated, the 29th April, 1972.

(ii) A statement showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-4139/1.]

STATEMENT CORRECTING ANSWER TO U.S.Q. NO. 7755 DATED 29TH MAY, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a statement (i) correcting the answer given on the 29th May, 1972 to Unstarred Question No. 7755 by Shri Ramavatar Shastri regarding financial assistance to Cultural Institutions and (ii) giving reasons for the delay in correcting the answer.

#### Statement

In reply to part (b) of Unstarred Question No. 7755 answered on 29th May, 1972, a list was attached as Annexure II giving details of the cultural institutions which received assistance from the Government during 1971-72 and the amount of assistance in each case. In Statement V of the said Annexure II, the following corrections may be made:—

(1) Under the heading "State Academies"; for entry at

S. No. 2 in the list viz., Gujarat Sangit Nritya Natya Akademi, Ahmedabad the name of Kerala Sangeet Natak Akademi, Kerala may be substituted.

(2) The amount of Rs. 60,000 shown against Bharatiya Natya Sangh, New Delhi (S. No. 1 under "Cultural Institutions") may be amended to read as Rs. 28,000.

(3) The entries relating to Naya Theatre, New Delhi (S. No. 58) and Little Theatre Group (S. No. 60) may be substituted by the followings:—

"58 Nandikar, Calcutta	15,000
60 Andhra Pradesh Natya Sangham, Hyderabad.	10,000"

(4) The following may be added at the end:—

'66 Madras Natya Sangh, Madras	7,000
67 Natya Sangh, Bombay	5,000
68 Theatre Centre, Calcutta	10,000"

2. The delay in correcting the statement is due to the fact that the inaccuracies were detected by the Sangeet Natak Akademi only at a later date.

12.48 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the

Rajya Sabha, at its sitting held on the 20th December, 1972, agreed without any amendment to the State Financial Corporations (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 15th December, 1972."

) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st December, 1972, agreed without any amendment to the Sick Textile Undertakings (Taking Over of Management) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 19th December, 1972."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 19th December, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.49 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Eighth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each:—

(1) Shri Martand Singh of Rewa

—12th May to 1st June, 1972 (Fourth Session) and 31st July to 31st August, 1972 (Fifth Session).

(2) Shri Tula Ram

—13th November, to 12th December, 1972 (Sixth Session).

I take it that the House agrees with the recommendations of the Committee.

MR. SPEAKER: Not yet. Unless I call you. Kindly sit down.

SOME HON. MEMBERS: Yes.

12.50 hrs.

MR. SPEAKER: The Members will be informed accordingly.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
 MINUTES

SHRI SAMAR GUHA: (Contd):  
 Can I make a submission, Sir?

SHRI G. G. SWELL (Autonomous Districts): I beg to lay on the Table Minutes of the Eighteenth to Twenty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

MR. SPEAKER: Please do not get up every time. I am not calling you.

SHRI SAMAR GUHA: Can I make a submission, Sir?